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that they worked overtime for that period and then only they are paid.

SHRI D. B. DESAI: Does it apply to Parliamentary staff here?

SHRIMATI TARKESHWARI SİNHA: It is not proposed to do that.

SHRI NIREN GHOSH: May I know the reasons why the 50 per cent, over-time allowance should not be given to the Parliamentary staff?

SHRI MORARJI R. DESAI: The reasons have already been given. One cannot give further reasons.

شری اے - ایم - ۱۰ رق: میں وزیر مالیات سے یہ جانف چاھٹا ھوں کہ جو انہوں نے یہ فرمایا کہ حو وزرائع کوام ھیں انکے پرسال اسٹاف کو ایک خاص مقدار سے زیادہ ملتا ھے تو اس قسکہ میٹیشن کی وجہ کیا ھے - ان کے اسٹاف کو ایک خاص حد تک اور تائم، الارنس کیوں ماتا ھے

†[श्री ए० एम० तारिक : मैं वजीरे मालियात से यह जानना चाहता हूं कि जो उन्होंने यह फरमाया कि जो वुजरा-ए-किराम हैं उन के पर्सनल स्टाफ को एक खास मिकदार से ज्यादा मिलता है, तो इस डिसिकिमिनेशन की वजह क्या है? उनके स्टाफ को एक खास हद तक भ्रोवरटाइम एजाउन्स क्यों मिलता हैं?

श्रो मोरारजी देसाई: यह "वृजरा-ए-किराम" वया है, समझ में नहीं श्राया।

SHRI NIREN GHOSH: May I know why there is discrimination between one set of staff and another?

Mr. CHAIRMAN: That has been explained by the Deputy Minister.

شری ہے - ایم - طارق : مورہ سوال کا جوآب نہیں ملا-میں نے یہ برسلل برچھا تھا کہ مفساروں کا جو پرسلل استاف ہے ان کو ایک حد سے زیادہ اور الونس کیوں دیا جاتا ہے جبکہ اور وگوں کو یہ رعایت نہیں ملتی ہے ؟

†[श्री ए०एम० तारिक: मेरे सवाल का जमाब नहीं मिला। मेने यह पूछा था कि मिनिस्टरों का जो पर्सनल स्टाफ है, उनको एक हद से ज्यादा एलाउन्स क्यों दिया जाता है, जबकि भीर लोगों को यह रियायत नहीं मिलती।

श्री सभापति : ग्रापने जो पहले कहा है उसको ही दुहरा देना है।

श्रीमती तारकेश्वरी सिनहा : जी हां, मैंने तो कह हो दिया है, श्रीर माननीय सदस्य को मैं कहूंगी कि जो मैंने पहले जवाब दिया हैं उनको फिर से श्रथने मन में दहरा लें।

*446. [The questioner (Shri Niranjan Singh) was absent. For answer, vide col. 2229 infra.]

*447. [The questioner (Shri Surijt Singh Atwal) was absent. For answer, vide cols. 2229-30 infra.]

MISAPPROPRIATION OF MILK MEANT FOR SCHOOL CHILDREN

*448. SHRI M. P. BHARGAVA: Will the Minister of Education be pleased to state:

- (a) whether Government have received any complaints that the milk meant for distribution to the children in Delhi schools is not being given to the school children but is being misappropriated; and
- (b) if so, what steps have been taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRIMATI SOUNDARAM RAMACHANDRAN):

(a) No. Sir.

(b) Does not arise.

SHRI M. P. BHARGAVA: May I know whether it has come to the notice of the Education Ministry that certain news items have been published in the local newspapers that the milk meant for supply to the Delhi school children is being misappropriated by some teachers who are respon-puy Si 11 pur 11 Suimqinisip 101 eigis ing its way to the local markets?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: That information is not correct because the milk powder for the Delhi school children is supplied through the Indian Red Cross Society whereas the complaint refers to the milk powder supplied by the UNICEF. So, it might have come from outside but no misappropriation inside Delhi has taken place.

SHRI M. P. BHARGAVA: Am I to take it that the Education Ministry has verified the facts the news item came to their notice?

Shrimati Soundaram Rama-Chandran: Yes, this was verified. We received that information from the Health Ministry also that they received some complaints that milk powder has been smuggled by people but on enquiry it was found that it was milk powder supplied by the UNICEF and not by the Red Cross Society. We are making further enquiries into the matter.

Advance Increments to Section Officers

- *449. SHRI M. P. BHARGAVA: Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 399 in the Rajya Sabha on the 10th May, 1962 and state:
- (a) whether Government have since taken a decision to grant advance increments at certain stages to the Section Officers in their grade;

(b) if so, what is the decision; and

to Questions

(c) if no decision has so far been taken, what are the reasons therefor, and by what time a decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) No decision has yet been arrived at in the matter.

(c) The proposal involves financial and other implications and has, therefore, to be considered carefully in all its aspects.

SEER M. P. BHARGAVA: What isthe exact hitch in arriving a decision? Is it that the Ministry has found it advisable to refer the matter to the U. P. S. C. or the Law Ministry or some other Ministries?

SHRI B. N. DATAR: The difficulty is two-fold. They want an initial increase of Rs. 40 to Rs. 50 in the first instance. Secondly, they want a jump of about Rs. 145 in the seventh year. These are matters of great financial importance and therefore, some time is essential.

Shri M. P. BHARGAVA: May I know whether any reference to this question was made in the report of the Pay Commission and whether the demands of these Section officers are consistent or inconsistent with the recommendations of the Pay Commission?

Shri B. N. DATAR: The Central Pay Commission made certain recommendations including the unification of the two grades, namely Grades II and III. It is on the basis of the recommendation of the Pay Commission that a common pay scale was laid down with certain efficiency bars It is against this that the associations have been asking for such increase.

N.S.C.I. SWIMMING POOL, NEW DELHI

- *450. SHRI M. P. BHARGAVA: Will the Minister of Education be pleased to state:
- (a) whether any record is maintained of the children coming for